

ITEM NO.2

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) Diary No.19918/2021

SATISH S. KAMBIYE

Petitioner(s)

VERSUS

RANJAN GOGOI

Respondent(s)

([WITH OFFICE REPORT.])

Date : 09-11-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Nitin Meshram, Adv.
Mr. James P. Thomas, AOR
Mr. Saurabh Singh, Adv.
Mr. Rishi Raj Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We find no merit to entertain this petition under Article
32 of the Constitution of India.

The writ petition is dismissed.

Pending application, if any, stands disposed of.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER